Bribes taken by officers to facilitate tenders

2603. SHRIMATI SHOBHANA BHARTIA: Will the Minister of DEFENCE be pleased to state:

- (a) whether Government is aware of the cases of bribes by army officers to facilitate tenders for local purchases;
- (b) if so, the details of such cases which have come to the notice of Government in the past one year;
- (c) whether the presence of such cases of bribes by army officers are questioning the efficacy of military intelligence; and
- (d) if so, the details thereof and the steps taken by Government to check such rising trend of bribes in the army?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) Instances of cases of corruption have come to light through various sources including military intelligence, media reports etc. Cognizance of offence is taken on verification of facts through Court of Inquiry. Appropriate action as per Rules is taken against those found culpable.

(d) Adequate mechanism exists in the Army Act and Rules/Regulations thereunder, to curb such acts.

Modernisation of fighter planes SU-30

†2604. SHRI BRIJLAL KHABRI: Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that Government propose to upgrade the SU-30 fighter plane with support from Russia;
 - (b) if so, the details thereof;
 - (c) the amount likely to be spent by Government on modernization of the fighter planes; and
 - (d) the time by when this work is likely to complete?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) There is proposal to upgrade the SU-30 MKI aircraft of the Indian Air Force by M/s Hindustan Aeronautics Limited (HAL) with the support of the Russian Original Equipment Manufacturer.

†Original notice of the question was received in Hindi.